

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 184 of 2020

IN THE MATTER OF:
Registrar of Companies

...Appellant

Vs.

M/s Jai Shree Financial Services Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Kamal Kant Jha, Advocate.

ORDER

(Through Virtual Mode)

16.12.2020: As last opportunity, at request of, Mr. Kamal Kant Jha, the Learned Counsel appearing for the Appellant, for filing of 'Additional material in the form of Paper Book', the matter is adjourned to **22.01.2021**.

If the 'Additional material' is filed in the form of 'Paper Book' well before the next date of hearing, the Office of the Registry is permitted to receive the same.

The Registry is directed to List the matter on **22.01.2021**.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sr/nn